

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, CHENNAI**

MA No.366 of 2018
In
CP No.628/IB/CB/2017

In the matter of Section 12 of the Insolvency and Bankruptcy Code, 2016
and Rule 40 of the IBBI (Insolvency Resolution Process for Corporate
Person) Regulations, 2016

In the matter of

M/s. Royal Splendour Developers Private Limited

Mrs.Kavita Surana
Resolution Professional

...Applicant/Corporate Debtor

Order delivered on: 31.08.2018

CORAM

**K. ANANTHA PADMANABHA SWAMY, MEMBER (JUDICIAL)
S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

For the RP : Mrs.Kavita Surana

ORDER

Per: S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

In the present application, the RP has sought for the following relief;

Relief(s) Sought by the Applicant:

i) To grant extension for a further period of thirty (30) Days from the expiry of the last date being 31.08.2018, of the Corporate Insolvency Resolution Process i.e.30 days from 31.08.2018, as the CIRP would not be completed in two hundred and Forty days (excluding 30 days that the RP lost due to delay in communication from the IBBI) and the extension shall protect the interest of more than 200 home buyers of the Corporate Debtor and the process of

the Resolution Plan shall be proceeded further.

In view of the above, the Tribunal grants an extension for a further period of 30 days from 31.08.2018 as the CIRP period ends on 31.08.2018.

With the above direction, the Application in MA No.366 of 2018
In CP No.628/IB/CB/2017 stands disposed of.



(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)



(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)

/sd/